

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 239/TT/2018

Subject : Approval of transmission tariff from COD to 31.3.2019 of SIX OPGW links under the project fibre optical communication system in lieu of existing Unified Load Dispatch and Communication (ULDC) Microwave links in Eastern Region.

Date of Hearing : 13.12.2018

Coram : Shri P.K. Pujari, Chairperson
Dr. M. K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited (PGCIL)

Respondents : NTPC Ltd. and others

Parties present : Shri S. K. Venkatesan, PGCIL
Shri S. K. Niranjana, PGCIL
Shri S. S. Raju, PGCIL
Shri Pankaj Sharma, PGCIL
Shri Vivek Kumar Singh, PGCIL
Shri Zafrul Hasan, PGCIL

Record of Proceedings

The representative of the petitioner submitted that the instant petition is filed for determination of tariff for Asset I: 01 Nos of OPGW link under Central Sector (10.70 km); Asset-II: 05 Nos of OPGW link under DVC Sector portion (52.527 km); Asset-III: 04 Nos of OPGW link under WBSETCL Sector (4.794 km); Asset-IV: 01 Nos of OPGW link under BSPTCL Sector (6.00 km); Asset-V: 02 Nos of OPGW link under OPTCL Sector (5.50 km) and Asset-VI: 01 Nos of OPGW link under DVC Sector (69.182 km) under the project fibre optical communication system in lieu of existing Unified Load Dispatch and Communication (ULDC) Microwave links in Eastern Region.

2. The representative of the petitioner further submitted that one of the links is under the Central Sector and the five other links are under the State Sector. He submitted that the instant links were scheduled to be put into commercial operation on 14.8.2013 and Assets-I to V were put into commercial operation on 1.7.2017 after a time over-run of 46 months. He submitted that a part of Asset-VI was put into commercial operation on 1.5.2018 and the anticipated COD of the remaining portion is 31.1.2019. The reasons for time over-run are submitted in the petition. He submitted that all the information



required for computation of tariff has been submitted and requested to grant tariff as provided under Regulation 7(7) of the 2014 Tariff Regulations.

3. The Commission observed that final tariff will be granted for the instant links and directed to submit the following information, on affidavit by 4.1.2019 with an advance copy to the respondents:-

- (i) Revised tariff forms based on actual COD.
- (ii) RLDC charging certificate for Asset-III.
- (iii) Details of time over-run and chronology of activities alongwith documentary evidence as per format given below:-

Sl. No.	Activity	Schedule		Actual		Remarks if any
		From	to	From	to	
1	LOA					
2	Supplies					
3	Erection					
4	Testing & Commissioning					

- (iv) PERT/CPM chart for the assets covered in the instant petition.
- (v) The capital cost variation particulars is as follows:-

(₹ in lakh)

Assets	As per original estimate	Actual Capital expenditure	Variation in ₹ lakh
Asset-I	162.86	304.72	-144.86 (87.10%)
Asset-II	127.45	238.38	-110.93 (87.03%)
Asset-III	74.61	139.46	64.85 (86.91%)
Asset-IV	47.72	89.28	41.46 87.09%
Asset-V	31.03	57.57	26.54 (85.53%)
Asset-VI	108.28	184.58	76.30 (70.46%)

- (vi) The detailed explanation for the huge variation in capital cost of the instant assets.
- (vii) Actual O&M Expenses for 2017-18 for the instant assets.



- (viii) Initial spares has been claimed on total cost of the instant assets instead of Plant and Machinery cost (excluding IDC and IEDC), clarify the reasons for the same.
- (ix) With regard to usage of the assets, whether communication signal has been established?
- (x) Whether the provisions of Central Electricity Regulatory Commission (Sharing of Revenue derived from utilization of transmission assets for other business) Regulations, 2007 were considered to arrive at the tariff claimed for the instant assets especially on the manner of sharing of revenue, reduction in transmission charges and maintenance of accounts?

3. The Commission directed the respondents to file their reply by 18.1.2019 with an advance copy to the petitioner who shall file their rejoinder, if any, by 28.1.2019. The Commission further directed the parties to comply with the above directions within the specified timeline and observed that no extension of time shall be granted.

4. The next date of hearing will be intimated to the parties in due course of time.

By order of the Commission

sd/-
(T. Rout)
Chief (Law)

